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THE ASSAM GAZETTE

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পঞ্জীভুক্ত নম্বৰ - ৭৬৮ /৯৭

প্ৰাপ্ত কৰ্ত্তত্বৰ দ্বাৰা প্ৰকাশিত

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> GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH le trenbason/

> > NOTIFICATION

The 29th May, 2015

"Provided further that the Vice-Chancellor shall retire on the date he attains the age of 70 years."

proviso, for the punchation mark ". " appearing at the end,

No. LGL.21/2009/62 .- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIV OF 2015

(Received the assent of the Governor on 20th May, 2015)

THE ASSAM SCIENCE AND **TECHNOLOGY UNIVERSITY (AMENDMENT) ACT, 2015**

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further to amend the Assam Science and Technology University Act, 2009.

Preamble	YTL	Whereas it is expedient further to amend the Assam Science and Technology University Act, 2009, hereinafter referred to as the principal Act, in the manner hereinafter appearing; It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-	Assam Act No.III of 2010
Short title, extent and commencement	(1.) (1) (1.) (1)	This Act may be called the Assam Science and Technology University (Amendment) Act, 2015.	
	(2)	It shall have the like extent as the principal Act.	
	(3)	It shall come into force at once.	
Amendment of section 10	VE BRANC 2.	In the principal Act, in section 10, in sub-section (3), in the proviso, for the punctuation mark "." appearing at the end, the punctuation mark ":" shall be substituted and thereafter the following proviso shall be inserted, namely:-	
		"Provided further that the Vice-Chancellor shall retire on the date he attains the age of 70 years."	
bly w hich rece ived	lative Assem tion.	to, LGL.21/2009/62 The following Act of the Assam Legis seat of the Governor is hereby published for general informa	h hc as

S. M. BUZAR BARUAH,

Secretary to the Government of Assam, Legislative Department, Dispur.

(Received the assent of the Governor on 20th May, 2015)

TECHNOLOGY UNIVERSITY (AMENDMENT) ACT, 2015